

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

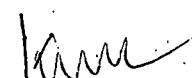
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>19.10.2006</p> <p>CP 30/2006 (OA No. 151/2006)</p> <p>Mr. V.S. Gurjar, Proxy counsel for Mr. Amod Kasliwal, counsel for applicant.</p> <p>Learned proxy counsel for the applicant submits that order of the Tribunal dated 24.07.2006 passed in OA No. 151/2006 has been complied with and hence he does not want to press this Contempt Petition.</p> <p>In view of the submissions made by the learned proxy counsel, this present Contempt Petition do not survive for consideration and the same is dismissed as having become infructuous.</p> <p> (J.P. SHUKLA) MEMBER (A)</p> <p> (KULDIP SINGH) VICE CHAIRMAN</p> <p>AHQ</p>